



2025:DHC:5240



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of decision: 04.07.2025

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CRL.M.C. 4275/2025 & CRL.M.A. 18648/2025 EXEMPTION

RAJENDER KUMAR VERMA AND OTHERSPetitioners

Through: Mr. Sunil Kumar, Adv.
Petitioners no.1 to 4 in person.

versus

GOVERNMENT OF NCT DELHI & ANR. ... Respondents

Through: Mr. Aman Usman, APP for the
State with ACP Ajay Vedwal,
Sub-Division and SI Sandeep,
P.S.Aman Vihar.

Mr. Ravi and Mr. Manjeet
Chauhan, Advocates for R-2
R-2 in person.

CORAM:

HON'BLE MR. JUSTICE RAVINDER DUDEJA

JUDGMENT(ORAL)

RAVINDER DUDEJA, J.

1. This is a petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, 2023, seeking quashing of FIR No. 0344/2023, dated 10.07.2023, registered at P.S Aman Vihar under sections 323/506/34 IPC and section 3(1)(r)(s) of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 and all



proceedings emanating therefrom on the basis of settlement between the parties.

2. On 28.04.2023, the Petitioner no. 1 and 4 forcibly entered the disputed property at A-4/21, Sector-20, Rohini belonging to the stepmother of Respondent No.2 and the Petitioner no. 1 and 4 physically assaulted him, abused him using caste-indicative slurs, and threatened to kill him, thereby outraging his dignity. Thereafter, Respondent No.2 lodged the aforesaid FIR against Petitioners. The charge sheet was filed under sections 323/506/34 IPC and section 3(1)(r)(s) of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989.

3. During the proceedings, the parties amicably resolved their disputes and executed a Settlement Deed dated 06.06.2025. It is submitted that all the previous complaints and litigations initiated by the parties have been withdrawn and all conditions of the Settlement Agreement have been fulfilled including the payment of the total settlement amount of Rs. 5,00,000/- (Rupees five lacs) as per the schedule mentioned in the Settlement Deed. The copy of Settlement Deed dated 06.06.2025 has been placed on record as Annexure P-3.

4. Petitioners no. 1 to 4 and respondent no.2 are physically present before the Court. They have been identified by their respective



counsels as well as by the Investigating Officers ACP Ajay Vedwal, Sub-Division and SI Sandeep from PS Aman Vihar.

5. Respondent No.2 confirms that the matter has been settled with the petitioner without any force, fear, coercion and he has received the payment of the entire settlement amount of Rs. 5,00,000/- (Rupees five lacs) from the Petitioners as per the schedule mentioned in the Settlement Deed. He further submits that he has no objection if the FIR No. 0344/2023 alongwith charge sheet is quashed against the petitioners.

6. In view of the settlement between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR No. 0344/2023 alongwith charge sheet is quashed.

7. In *Gian Singh vs State of Punjab (2012) 10 SCC 303*, Hon'ble Supreme Court has recognized the need of amicable resolution of disputes by observing as under:-

"61. In other words, the High Court must consider whether it would be unfair or contrary to the interest of justice to continue with the criminal proceedings or continuation of criminal proceedings would tantamount to abuse of process of law despite settlement and compromise between the victim and the wrongdoer and whether to secure the ends of justice, it is appropriate that criminal case is put to an end and if the answer to the above question(s) is in the affirmative, the High Court shall be well within its jurisdiction to quash the criminal proceedings."



8. In view of the aforesaid circumstances and the fact that parties have put a quietus to the dispute, no useful purpose will be served in continuing with the present FIR No. 0344/2023, dated 10.07.2023, registered at P.S Aman Vihar under sections 323/506/34 IPC and section 3(1)(r)(s) of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 and all the other consequential proceeding emanating therefrom.

9. In the interest of justice, the petition is allowed, and the FIR No. 0344/2023, dated 10.07.2023, registered at P.S Aman Vihar under sections 323/506/34 IPC and section 3(1)(r)(s) of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 along with the charge sheet and all the other consequential proceeding emanating therefrom is hereby quashed.

10. Petition is allowed and disposed of accordingly.

11. Pending application(s), if any, also stand disposed of.

RAVINDER DUDEJA, J

JULY 04, 2025

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